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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.No.1346/94

New Delhi, This the 11th Day of August 1994

Hon'ble Shri P.T.Thiruverngadam, Member(A)

Shri V P Sharma
S/o Shri B L Sharma
R/O 181, Block I, Khurbura Mohallah
Distt. Dehradun(U P)
Employed as Central Store-Keeper
CCBF, Andesh Nagar, Lakhimpur Kheri(U P)Applicant

By Shri D R Gupta, Advocate

Versus

1. Union of India, through Secretary
Ministry of Agriculture
Department of Animal Husbandry & Dairying)
Krishi Bhawan,
New Delhi.
2. Director
Govt of India
Ministry of Agriculture & Irrigation
(Dept of Agriculture)
Central Cattle Feeding Farm
Andeshinagar, Post Box No.63
Lakhimpur-Kheri(U P) 262 701

...Respondents

By Shri M M Sudan, Advocate

O R D E R (Oral)

Hon'ble Shri P.T. Thiruverngadam, Member(A)

1. The matter was argued at length by the learned counsel for the applicant. During arguments it was brought out that the representation submitted by the applicant on 20.6.94(Annexure A5 to OA) has not been disposed of. It is the case of the respondents that the representation could not be disposed of because the applicant approached the Tribunal within a short time namely on 3.7.94. The respondents are even at this stage prepared to consider the representation on merits.
2. In the circumstances it will be fit and proper to direct the respondents to dispose of the representation

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expeditiously. The applicant is permitted to supplement his earlier representation dated 20.6.94 by further arguments as have been mentioned during to-day's hearing. The supplementary representation should be submitted within 15 days from to-day. The respondents are directed to dispose of representation dated 20.6.94 as well as the supplementary representation to be submitted within 15 days from this order within a period of one month from the date of receiving the supplementary representation.

3. The applicant is given liberty to approach this Tribunal afresh in case he is ^{still} aggrieved with the disposal of the representations.

4. Till the representation dated 20.6.94 and the supplementary representation are disposed of orders already passed on 5.7.94 shall continue.

5. The OA is disposed of on the above lines. No costs.

11-8-94
(P.T. THIRUVENGADAM)
Member (A)
11-8-94

LCP